

(2021) 07 NCLT CK 0034

In the National Company Law Tribunal

Case No : IA/469(AHM)2021 in CP(IB) 339 of 2019

Vardhman Textiles

APPELLANT

Vs

Bansal Multiflex Ltd

RESPONDENT

Date of Decision : 19-07-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 12(2)

Citation : (2021) 07 NCLT CK 0034

Hon'ble Judges : Madan B. Gosavi, Member(J); Virendra Kumar Gupta, Member (T)

Bench : Division Bench

Advocate : Mayur Jugtawat

Final Decision : Disposed Of

Judgement

1. IA No. 469 of 2021 is filed by RP under Section 12(2) of IBC, 2016 seeking extension and exclusion of certain period of CIRP.
2. We heard Learned Counsel for the RP.
3. The CoC in its 3rd meeting dated 24.06.2021 by 100% voting passed resolution authorising the IRP/RP to file application before this Adjudicating Authority to get the certain period of CIRP excluded and extended.
4. We allow this application extending 90 days and further excluding 10 days on account of late receipt of order dated 18.12.2020 by Interim Resolution Professional to proceed further with the CIRP.
5. Hence, IA 469 of 2021 stands disposed of.